

जा चुका है जिनमें से केवल 182 को काम पर लगाना शेष है। 723 अग्रेटिसों का एक दूसरा, बेच प्रशिक्षण ले रहा है। सभी पात्र अग्रेटिसों और अग्रेटिसों के कर्मचारियों के व्यावसायिक जांच करके पदोन्नति देने के बाद कार्य अधिनियम के अन्तर्गत अग्रेटिसों को अग्रेटिसों को अग्रेटिसों के रूप में कारखाना में लगा दिया जाता है।

Works Canteen at C.L.W.

*40. DR. SARADISH ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the top officials of the Chittaranjan Locomotive Works were active to provoke the workers at Chittaranjan Locomotive Works just after the Lok Sabha elections;

(b) whether Government are also aware that some deliberate chaos was attempted in the works canteen at Chittaranjan Locomotive Works by some officers which was resisted by the workers; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). No, Sir.

(c) Does not arise.

V. G. P. Golden beach resort, Madras

176. SHRI S. D. SOMASUNDARAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether V.G.P. Golden Beach Resort, Madras and some other companies do not pay dividends on the shares sold by them to the public; and

(b) if so, the action proposed to be taken by Government to force the

companies either to pay the dividend or to return the money?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) V.G.P. Golden Beach Resort Ltd. was incorporated on 19-9-1973. The company has incurred a loss of Rs. 2,93,319 during the year ended 30-6-75 and the accumulated loss as on 30-6-75 has been worked out at Rs. 4,70,259. The question of the company being in a position to declare a dividend does not therefore arise. It is not possible to give any information about "other companies" referred to in the question as the names of these companies have not been given.

(b) The Companies Act does not empower the Government to force the companies to declare a dividend. The share capital can be returned only in case of winding up or in the event of reduction of share capital as provided in the Companies Act.

Representation from Sholapur Chamber of Commerce and Industries (Maharashtra)

177. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received in April, 1977 written representation with copies of resolutions passed by Sholapur Chamber of Commerce and Industries (Maharashtra);

(b) what action have Government taken on the said representation or propose to take and when; and

(c) whether Government find it difficult to accede to their request; if so, what are the reasons and how and when these grounds shall be removed?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) and (c). A high power committee will soon be appointed to re-